

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 165 OF 2025

IN THE MATTER OF:

KISHAN LAL & ANR.

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERS

.....RESPONDENT(s)

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THROUGH COUNSEL

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BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

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DATE: 02.12.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 165 OF 2025



IN THE MATTER OF:

KISHAN LAL & ANR.

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & OTHERSRESPONDENT(s)

RESPONSE ON BEHALF OF PRINCIPAL SECRETARY,
ENVIRONMENT, FOREST AND CLIMATE CHANGE
DEPARTMENT, GOVERNMENT OF U.P. IN COMPLIANCE OF
THE ORDER DT. 06.11.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years presently posted as Secretary, Environment, Forest, and Climate Change Department, Government of U.P. , do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.



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2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has raised a complaint against the ongoing construction activities undertaken by Respondent No. 2 i.e. M/s SMV Agencies Pvt. Ltd. in the Integrated Township (Jaipuria Sunrise Greens) located at Village Shahpur Bamheta, NH-24, District Ghaziabad, Uttar Pradesh, alleged that the project falls under Clause 8(b) of the Environment Impact Assessment (EIA) Notification, 2006, as the Detailed Project Report (DPR) indicates a layout plan covering 300 acres. It is further alleged that Respondent No. 2 has failed to obtain the mandatory Environmental Clearance (EC) under the EIA Notification, 2006, as well as the requisite Consent to Establish (CTE) and Consent to Operate (CTO) from the competent authority. Additionally, the applicant contends that the construction is being carried out on land designated as green area and that there is unauthorized and excessive extraction of groundwater without due permission.



4. That the above captioned matter was last listed for hearing on 06.11.2025, wherein this Hon'ble Tribunal directed as under:

[Handwritten signature]

"4. Learned counsel appearing for the Respondents No. 2 and 1,3,8,10,11,12 seek two weeks' time to file the reply. It will be open to all the concerned parties to file objections to the report of the joint Committee within three weeks."

II. REPORT OF JOINT COMMITTEE

5. That it is relevant to submit here that this Hon'ble Tribunal vide order dt. 24.04.2025 constituted a Joint Committee comprising of representative of Member Secretary, Central Pollution Control Board (CPCB); RO, MoEF&CC, Lucknow and District Magistrate, Ghaziabad, wherein the District Magistrate, Ghaziabad acted as coordinative agency.
6. That in compliance of the aforementioned order, the Joint Committee Report dt. 07.08.2025 was submitted before this Hon'ble Tribunal. That in the said report the recommendations of the committee were as under:

"II.RECOMMENDATIONS OF THE JOINT COMMITTEE

A. Recommendations To SEIAA-UP / MOEF&CC

- i. Requirement of Environmental Clearance (EC) for FSIs Exceeding 20,000 sq.m. Built-Up Area



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- ii. *Action under EPA, 1986 on Non-Compliance of EC Conditions (11. 06.2018 for the expansion of the project)*
- iii. *It has also been observed that the expansion Environmental Clearance (EC) granted in 2018 was issued without proper due diligence, particularly in view of relevant Ministry circulars dated 30.05.2012 and 07.09.2017. The SEIAA-UP is advised to re-appraise the EC issued in 2018 and assess whether conditions were sufficiently evaluated. Additionally, the MoEF&CC may consider debarment of the EIA consultant involved in the preparation and presentation of the misleading or deficient application under the provisions of the QCI-NABET accreditation mechanism.*

B. Recommendations to Uttar Pradesh Pollution Control Board (UPPCB)

- i. *Calculation of Environmental Compensation for Construction Without CTE*
- ii. *Calculation of Environmental Compensation for Operation Without CTO*
- iii. *Environmental Compensation for Sewage Discharge Without CTO*



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- iv. *Review of Deficiency in the CTE Application*
- v. *Environmental Compensation for Violation of CAQM Direction No. 76 related to DG Sets, and Direction No. 13 concerning mandatory dust control measures and registration on the dust portal for buildings above 500 sq.m.*
- vi. *The UPPCB is recommended to compute Environmental Compensation for these specific violations and direct remedial measures for future compliance.*

C. Recommendation to Uttar Pradesh Ground Water Department

- i. *Action Against Unauthorized Borewells Under U.P. Groundwater Act, 2019. The Joint Committee found six illegal borewells operational within the township extracting nearly 976 KLD of groundwater without obtaining required permission under the Uttar Pradesh Groundwater (Management & Regulation) Act, 2019 and its 2020 amendment. The Groundwater Department is advised to initiate penal and remedial action against all FSIs, including sealing of unauthorized borewells, levying penalties, and ensuring future compliance through registration and approval mechanisms.*



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D. Recommendations to Ghaziabad Development Authority**(GDA)**

- i. *Action Against Construction Without AAI Height Clearance. Only M/s SMV Agencies Pvt. Ltd. obtained such clearance for Plot GH-02.*
- ii. *Multiple FSIs have developed and operationalized residential towers without obtaining structural stability certificates, thereby putting residents at risk. GDA is advised to take credible enforcement action against under applicable building and township development regulations, and ensure that no further Occupancy Certificates are issued without submission of valid structural stability documentation.*

E. Recommendation to Fire Department

- i. *Except for M/s Rise Projects Pvt. Ltd., which has only a provisional Fire NOC from 2020, none of the other FSIs have obtained mandatory Fire No Objection Certificates (NOCs) under the Uttar Pradesh Fire Services Act, 2005. Despite this, the buildings are operational and house a large number of residents.*



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ii. *The local Fire Department are advised to take immediate penal and preventive action against the FSIs of the following projects:*

- *Golden Gate*
- *Amaatra*
- *Divyansh*
- *Arocon*"

III. DIRECTIONS TO THE CONCERNED DEPARTMENTS

7. That it is pertinent to submit here that the Deponent vide letter dt. 28.11.2025 has directed the concerned departments to submit their compliances in response to the aforementioned recommendations of the Joint Committee.

A Copy of the letter dt. 28.11.2025 has been annexed herewith as **ANNEXURE R-1.**

IV. UPPCB COMPLIANCE

8. That it is submitted that the UPPCB has issued a show cause notice dt. 04.08.2025 has already been issued by the UPPCB, reply of which is



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awaited. That further the inspection of the said site was conducted by UPPCB in the presence of the representative of the Project Proponent on 28.11.2025. That during the said inspection it was found as under:

- The Integrated Township (Jaipuria Sunrise Greens), NH-24, Near Village Shahpur Bamheta, Ghaziabad is being developed by M/s SMV Agencies Pvt. Ltd., First Floor, Near Ritu Wears, Jaipuria Sunrise Plaza, Plot No. 12A, Ahinsa Khand, Ghaziabad. The following group housing projects were found established/operational within the township:

A. M/s Organics Homes, Group Housing Society

- towers (900 flats); 200 flats occupied; 7 towers operational; work ongoing in 3.
- 530 KLD STP (MMBR technology) installed; **under repair & non-operational**; sampling not done.
- 2 DG sets of 500 & 750 kVA operational; **RECD/Dual Fuel not installed**.
- Constructed **without NOC**; **Prosecution Case No. 78516/2020** pending before CGM Court, Lucknow.

B. M/s Divyansh, Group Housing Society



- 600 flats; 400 occupied.
- 380 KLD STP (MMBR) **operational**; sample collected; **lab report awaited**.
- 2-DG sets (CPCB-IV, 320 kVA); **chimneys not installed as per norms**.
- **M/s Golden Gate, Group Housing Society**
- 228 flats; 125 occupied.
- 150 KLD STP (MMBR) operational; **sample collected**, report awaited.
- 2 DG sets of 200 & 250 kVA; **chimneys not installed**.

D. M/s Ruchika Sapphire, Group Housing Society

- 306 flats; 35 occupied.
- 200 KLD STP (MMBR) installed; sample collected; **report awaited**.
- DG sets of 320 & 160 kVA; **chimneys not provided**.



E. M/s Ecocan Renovo, Group Housing Society

- 304 flats; 260 occupied.

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- 240 KLD STP (MMBR) operational; **sample submitted**, report awaited.
- DG sets of 250 & 320 kVA (CPCB-IV); **chimneys not provided**;
- **250 kVA DG set lacks RECD/Dual Fuel Kit** (used as standby).

F. Residential Plots – Sector A–F

- 800 developed plots; approx. 300 occupied.
- 100 KLD STP (MMBR) operational; sample collected; **report awaited**.

9. Further it has been informed that the Project Proponent has **Environmental Clearance:**

- Original EC – **30.09.2011** (MoEF&CC)
- Expansion EC – **11.06.2018**

& NOC issued by UPPCB on 02.12.2011, valid for 5 years.

That **Consent to Establish/Operate (CTE/CTO)** under the **Water Act, 1974** and **Air Act, 1981** has **not been obtained** by the Project Proponent for the developed residential components.



10. That the UPPCB, Ghaziabad, vide its letter dated 29.11.2025 addressed to the Chief Environmental Officer (Circle-1), U.P. Pollution Control Board, Lucknow, has submitted the confirmation of the Show Cause Notice dated 04.08.2025 issued against M/s SMV Agencies Pvt. Ltd., Integrated Township (Jaipuria Sunrise Greens), NH-24, Near Village Shahpur Bamheta, Ghaziabad. The said letter further recommends initiation of prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 against the Directors of the Project Proponent, as reflected in the Ministry of Corporate Affairs (MCA) records, for necessary further action.

A copy of the inspection report and letter dt. 29.11.2025 has been annexed herewith as **ANNEXURE R-2**.

V. COMPLIANCE BY SEIAA, U.P.

11. That the SEIAA, U.P. vide letter dt. 01.12.2025 informed as under:

- Prior Environmental Clearance (EC) is mandatory under the MoEF&CC Notification dated 14.09.2006 (as amended) for all new projects, expansions/modernisations beyond thresholds, and changes in product mix.
- Category "A" projects require EC from MoEF&CC, while Category "B" projects are appraised by SEAC and decided by SEIAA at the State level.



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- SEIAA-UP/SEAC-UP were constituted vide Notifications dated 11.06.2021 and reconstituted on 26.08.2025; the Directorate of Environment, U.P., acts as their Secretariat.
- SEIAA issued EC for “Jaipuria Sunrise Greens,” Ghaziabad, on 30.09.2011, and expansion EC on 11.06.2018, both in favour of M/s SMV Agencies Pvt. Ltd.
- SEIAA clarified that control of illegal construction rests with MoEF&CC, District Administration, and UPPCB; SEIAA’s role is limited to granting ECs as per law.
- SEIAA further stated that post-clearance monitoring lies with MoEF&CC Regional Offices as per O.M. dated 29.06.2010, and SEIAA has no mechanism for enforcement after issuing ECs, though it forwards non-compliance cases to competent authorities.

A Copy of the letter dt 01.12.2025 has been annexed herewith as **ANNEXURE R-3.**



Hence, the present report is being submitted for the kind perusal of this Hon’ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at 24th ^{NOTARI} on this 24th ^{NOTARI} day of December, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



Sworn and Verified
before me

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10948418

I know & identify the deponent/Executed
who has signed/put his T.I. before me


S. J. Iqbal Advocate
Reg No 6043/1999
Adv Uko

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण

सुनवाई दिनांक 03.12.2025

संख्या-एन.जी.टी.-919/81-7-2025-1994710

प्रेषक,

विनय कुमार सिंह,
विशेष सचिव,
उ०प्र० शासन।

सेवा में,

- 1- सदस्य सचिव,
राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण,
उ०प्र०, लखनऊ।
- 2- सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु
परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 28-11-2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 165/2025 Kishan Lal & Anr. Versus State of Uttar Pradesh & Ors. में पारित मा० अधिकरण के आदेश दिनांक 24.04.2025 एवं दिनांक 06.11.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 165/2025 Kishan Lal & Anr. Versus State of Uttar Pradesh & Ors. में पारित मा० अधिकरण के आदेश दिनांक 24.04.2025 का अवलोकन करने का कष्ट करें, जिसका सुसंगत अंश निम्नवत् है:-

".....7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

9. To ascertain the correct factual position at the ground level, we also appoint a joint committee comprising of representative of Member Secretary, Central Pollution Control Board (CPCB); RO, MoEF&CC, Lucknow and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as coordinative agency.

10. Joint committee will visit the site, ascertain the extent of violation of environmental norms by respondent no.2, if any, and also find out if respondent no.2 has requisite environmental clearances and submit the report before the Tribunal within six weeks."

2- इसके साथ ही प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 06.11.2025 का भी अवलोकन करने का कष्ट करें, जिसका सुसंगत अंश निम्नवत् है:-

".....3. Learned Senior Counsel for the Applicant referring to the above non-compliances has prayed for interim relief.

4. Learned counsel appearing for the Respondents No. 2 and 1,3,8,10,11,12 seek two weeks' time to file the reply. It will be open to all the concerned parties to file objections to the report of the joint Committee within three weeks.

5. List on 03.12.2025."

3- इस संबंध में श्री भंवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल पत्र दिनांक 25.11.2025 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 24.04.2025 एवं दिनांक 06.11.2025 के अनुपालन हेतु आवश्यक कार्यवाही करते हुए समयान्तर्गत मा० अधिकरण में response/reply/objections दाखिल करने तथा दाखिल किये गये response/reply/objections की प्रति सहित कृत कार्यवाही से शासन को तत्काल अवगत कराने का कष्ट करें।

उक्त के अतिरिक्त प्रश्नगत प्रकरण में शासन स्तर से यदि कोई कार्यवाही अपेक्षित हो अथवा शपथ-पत्र आदि दाखिल किया जाना हो, तो तदुसार कृत कार्यवाही का सुस्पष्ट प्रस्ताव, मा० अधिकरण में दाखिल किये जाने वाले शपथ-पत्र के ड्राफ्ट सहित शासन को तत्काल उपलब्ध कराने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,
Digitally signed by
VINAY KUMAR SINGH
(Date: 28-11-2025
12:23:05) चिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-निदेशक, पर्यावरण एवं जलवायु परिवर्तन निदेशालय, उ०प्र०, लखनऊ को श्री भंवर पाल सिंह जादौन, स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल पत्र दिनांक 25.11.2025 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित।

Digitally signed by आज्ञा से,
SHAIENDRA KUMAR
Date: 28-11-2025
13:10:35 (शैलेन्द्र कुमार)
उप सचिव।

मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटेड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद की निरीक्षण आख्या।

बोर्ड मुख्यालय के पत्र संख्या एच-31032/सी-1/सा0-2255/का0ब0नो0-जल/2025 दिनांक 04.08.2025 के माध्यम से परियोजना को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस निर्गत किया गया है। उक्त के अनुपालन में परियोजना का निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 28.11.2025 को परियोजना प्रतिनिधि श्री रोबीन सिंह, इंजीनियर की उपस्थिति में किया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. इन्टीग्रेटेड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद की स्थापना विकासकर्ता मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, प्रथम तल, नियर रितू वियरस, जयपुरिया सनराइज प्लाजा, प्लॉट नं0 12ए, अहिंसा खण्ड, गाजियाबाद द्वारा की जा रही है, जिसके अन्तर्गत निम्नलिखित ग्रुप हाउसिंग परियोजनाएँ स्थापित/संचालित पायी गयी:-
 - a. **मैसर्स आर्गेनिक्स होम्स, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-**परियोजना निरीक्षण के समय श्री गजेन्द्र शर्मा, इंजीनियर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
 - I. परियोजना में कुल 10 टावर (900 फ्लैट) निर्मित है, जिसमें 200 फ्लैट्स में निवास किया जाना सूचित किया गया है। परियोजना में वर्तमान में कुल 07 टावर संचालित है एवं 03 टावर में निर्माण/फिनिशिंग का कार्य किया जा रहा है।
 - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 530 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित पाया गया। निरीक्षण के समय एस0टी0पी0 में मरम्मत का कार्य होता पाया। एस0टी0पी0 का संचालन नहीं होता पाया गया, जिस कारण नमूने का एकत्रण का कार्य नहीं किया जा सका।
 - III. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स क्षमता 500 के0वी0ए0 एवं 750 के0वी0ए0 स्थापित/संचालित है, जिन पर मानको के अनुरूप चिमनी स्थापित है। उक्त डी0जी0 सेट्स पर आर0ई0सी0डी0/डयूल फ्यूल किट की स्थापना नहीं की गयी है।
 - IV. कार्यालय अभिलेखानुसार उक्त परियोजना मैसर्स आर्गेनिक्स होम्स(मैसर्स राइज प्रोजेक्टस प्रा0लि0), ग्रुप हाउसिंग सोसायटी द्वारा राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किये बिना परियोजना का निर्माण किये जाने के दृष्टिगत उक्त परियोजना के विरुद्ध सी0जी0एम0 कोर्ट, लखनऊ में अभियोजनात्मक कार्यवाही हेतु वाद संख्या 78516/2020 दायर किया गया है, जो कि वर्तमान में विचाराधीन है।
 - b. **मैसर्स दिव्यांश, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-**परियोजना निरीक्षण के समय श्री राजकुमार, फैंसिलिटि मैनेजर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
 - I. परियोजना में कुल 600 फ्लैट्स है। निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि परियोजना में 400 फ्लैट्स में निवास किया जाना सूचित किया गया है।
 - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 380 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। एस0टी0पी के आउटलेट से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। विश्लेषण आख्या अपेक्षित है।

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- III. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स सी0पी0सी0बी0 चतुर्थ क्षमता 320 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।
- c. **मैसर्स गोल्डन गेट, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री मोहित डागर, फैंसलिटी इन्चार्ज उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 228 फ्लैट्स निर्मित है, जिसमें 125 फ्लैट्स में निवास किया जाना सूचित किया गया है।
 - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 150 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। एस0टी0पी0 से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। विश्लेषण आख्या अपेक्षित है।
- III. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स सी0पी0सी0बी0 चतुर्थ क्षमता 200 के0वी0ए0 एवं 250 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।
- d. **मैसर्स रूचिका सफायर, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री सुधीर, प्रोजेक्ट मैनेजर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 306 फ्लैट्स निर्मित है। निरीक्षण के समय उपस्थित परियोजना प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में मात्रा 35 फ्लैट्स में निवास किया जाना सूचित किया गया है।
 - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 200 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित है। एस0टी0पी0 से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। विश्लेषण आख्या अपेक्षित है।
- III. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स सी0पी0सी0बी0 चतुर्थ क्षमता 320 के0वी0ए0 एवं 160 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है।
- e. **मैसर्स एकोकान रेनवो, ग्रुप हाउसिंग सोसायटी, एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:-** परियोजना निरीक्षण के समय श्री सुमित, फैंसलिटी इन्चार्ज उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-
- I. निरीक्षण के समय पाया गया कि परियोजना में कुल 304 फ्लैट्स निर्मित है, जिसमें 260 फ्लैट्स में निवास किया जाना सूचित किया गया है।
 - II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 240 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति पर स्थापित/संचालित पाया गया। एस0टी0पी0 से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। विश्लेषण आख्या अपेक्षित है।
- III. परियोजना में विद्युत आपूर्ति हेतु 02 डी0जी0 सेट्स क्षमता 250 के0वी0ए0 एवं सी0पी0सी0बी0 चतुर्थ 320 के0वी0ए0 स्थापित है, जिन पर मानको के अनुरूप चिमनी स्थापित नहीं की गयी है। 250 के0वी0ए0 क्षमता के डी0जी0 सेट पर आर0ई0सी0डी0/ड्यूल फ्यूल किट की स्थापना नहीं की गयी है। उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि 250 के0वी0ए0 क्षमता के डी0जी0 सेट को स्टेण्डबाई के रूप में प्रयोग किया जाता है।

f. मैसर्स आवासीय प्लाट सेक्टर ए 779 एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद:- परियोजना निरीक्षण के समय श्री अश्वनी कुमार सिंह, प्रोजेक्ट मैनेजर उपस्थित थे। विस्तृत निरीक्षण निरीक्षण आख्या निम्नवत् है:-

- I. निरीक्षण के समय पाया गया कि परियोजना में सेक्टर ए से एफ तक कुल 800 आवासीय प्लाट विकसित है, जिनमें से लगभग 300 प्लाट पर भवनों में निवास किया जाना सूचित किया गया है।
- II. परियोजना में घरेलू उत्प्रवाह के शुद्धिकरण हेतु 100 के0एल0डी0 क्षमता का एस0टी0पी0 एम0एम0बी0आर0 पद्धति स्थापित/संचालित पाया गया। एस0टी0पी0 से निस्तारित उत्प्रवाह का नमूना एकत्रित कर क्षेत्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराया गया। विश्लेषण आख्या अपेक्षित है।

2. बोर्ड मुख्यालय के पत्र संख्या एच-31032/सी-1/सा0-2255/का0ब0नो0-जल/2025 दिनांक 04.08.2025 के माध्यम से परियोजना को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस निर्गत किया गया है, जिसका प्रतिउत्तर इस कार्यालय में अप्राप्त है।

3. परियोजना/इन्टीग्रेटिड टाउनशिप जयपुरिया सनराइज ग्रीन्स एन0एच0-24, ग्राम शाहपुर बम्हेटा, गाजियाबाद को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 30.09.2011 तदोपरान्त विस्तारीकरण हेतु पत्र दिनांक 11.06.2018 द्वारा पर्यावरणीय स्वीकृति निर्गत की गयी है।

4. परियोजना/इन्टीग्रेटिड टाउनशिप जयपुरिया सनराइज ग्रीन्स एन0एच0-24, ग्राम शाहपुर बम्हेटा, गाजियाबाद को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 02.12.2011 द्वारा अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसकी वैधता अवधि 05 वर्ष हेतु मान्य थी।

5. कार्यालय अभिलेखानुसार मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स) द्वारा उक्त विकसित आवासीय परियोजनाओं के सम्बन्ध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्राविधानों के अन्तर्गत राज्य से सहमति जल/वायु प्राप्त नहीं की गयी है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये परियोजना मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध जारी कारण बताओं नोटिस दिनांक 04.08.2025 की पुष्टि किये जाने एवं Ministry of Corporate Affairs (MCA) से प्राप्त डायरेक्टर की सूची में अंकित डायरेक्टर्स के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्राविधानों के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(विपुल कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

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Ministry Of Corporate Affairs

Date : 01-12-2025 11:13:13 am

Company Information

CIN	U74899DL1994PTC062671
Company Name	SMV AGENCIES PRIVATE LIMITED
ROC Name	ROC Delhi
Registration Number	062671
Date of Incorporation	11/11/1994
Email Id	headoffice[at]jaipurigroup[dot]com
Registered Address	S-25, Green Park, Main Market, South Delhi, New Delhi, Delhi, India, 110016
Address at which the books of account are to be maintained	-
Listed in Stock Exchange(s) (Y/N)	No
Category of Company	Company limited by shares
Subcategory of the Company	Non-government company
Class of Company	Private
ACTIVE compliance	ACTIVE Compliant
Authorised Capital (Rs)	18,00,00,000
Paid up Capital (Rs)	18,00,00,000
Date of last AGM	30/09/2024
Date of Balance Sheet	31/03/2024
Company Status	Active

Jurisdiction	
ROC (name and office)	ROC Delhi
RD (name and Region)	RD, Northern Region

Index of Charges

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
1	AB6624196	101150858	PUNJAB AND SIND BANK	06/08/2025	-	-	15,62,68,000	H BLOCK,CONNAUGHT PLACE,Central Delhi, New Delhi, Delhi, India, 110001	No	-
2	AB2897224	101059483	PUNJAB & SIND BANK	03/03/2025	-	-	5,00,000	Branch: H Block,H-5, Laxmi Building,Central Delhi, New Delhi, Delhi, India, 110001	No	-
3	AA6990970	100873230	PUNJAB & SIND BANK	29/02/2024	-	-	12,42,000	Green Park,South West Delhi, New Delhi, Delhi, India, 110016	No	-
4	AA6990757	100873234	PUNJAB & SIND BANK	16/02/2024	-	-	7,13,259	GREEN PARK,South West Delhi, New Delhi, Delhi, India, 110016	No	-
5	AA6990597	100873231	PUNJAB & SIND BANK	12/02/2024	-	-	9,00,000	Green Park,South West Delhi, New Delhi, Delhi, India, 110016	No	-
6	AA6990359	100873236	PUNJAB & SIND BANK	29/01/2024	-	-	9,30,000	Green Park,South West Delhi, New Delhi, Delhi, India, 110016	No	-
7	AB6592311	100801091	Punjab & Sind Bank	21/10/2023	-	06/09/2025	21,00,00,000	H Block,Connaught Circus,Central Delhi, New Delhi, Delhi, India, 110001	Yes	HILARIOUS REALTORS PRIVATE LIMITED

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
8	AA5172663	100793897	Punjab & Sind Bank	01/08/2023	-	-	19,00,000	Green Park,South West Delhi, New Delhi, Delhi, India, 110016	No	-
9	AB6627727	100450888	PUNJAB AND SIND BANK	31/03/2021	-	06/09/2025	21,00,00,000	'H' BLOCK,CONNAUGHT PLACE,DELHI, Delhi, India, 110001	No	-
10	R39454210	100337668	Punjab & Sind Bank	04/03/2020	-	-	1,10,00,000	Green Park,New Delhi, Delhi, India, 110016	No	-
11	AB4421906	100267542	PUNJAB &SIND BANK	17/05/2019	-	02/06/2025	7,50,000	H BLOCK CONNAUGHT CIRCUS,NEW DELHI,NEW DELHI, Delhi, India, 110001	No	-
12	AB4422281	100260212	PUNJAB & SIND BANK	26/04/2019	-	02/06/2025	5,35,000	H BLOCK, CONNAUGHT CIRCUS,NEW DELHI,NEW DELHI, Delhi, India, 110001	No	-
13	G74154584	100149422	PUNJAB & SIND BANK	18/01/2018	-	-	39,00,00,000	LARGE CORPORATE BRANCH,18/90 CONNAUGHT CIRCUS,New Delhi, Delhi, India, 110001	No	-
14	G44145449	100098327	Bank of India	31/03/2017	-	-	23,00,000	Circuit House Area Branch, 4, Inner Circle Road,Gulnar Mahal,Jamshedpur, Jharkhand, India, 831001	No	-
15	G90244625	10543160	PUNJAB & SIND BANK	06/12/2014	01/05/2018	-	35,35,00,000	LARGE CORPORATE BRANCH,18/90 CONNAUGHT CIRCUS,New Delhi, Delhi, India, 110001	No	-
16	H84223882	10445432	PUNJAB & SIND BANK	07/08/2013	-	21/08/2019	55,00,00,000	SPECIALIZED CORPORATE FINANCE BRANCH,CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
17	B72651862	10417943	HDFC BANK LIMITED	07/03/2013	-	-	78,89,200	HDFC BANK HOUSESENPATI BAPAT MARG,LOWER PAREL W,MUMBAI, Maharashtra, India, 400013	No	-
18	G58013012	10396857	PUNJAB & SIND BANK	15/12/2012	-	03/10/2017	55,00,00,000	SPECIALIZED CORPORATE FINANCE BRANCH,CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
19	H48487060	10381993	ICICI BANK LIMITED	10/10/2012	-	13/03/2019	14,50,00,000	LANDMARKRACE COURSE CIRCLE,ALKAPURI,BARODA, Gujarat, India, 390015	No	-
20	G60829819	10368249	PUNJAB & SIND BANK	16/07/2012	-	16/10/2017	8,95,00,000	H BLOCK, CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
21	C23321292	10321869	PUNJAB & SIND BANK	05/11/2011	-	08/09/2014	8,25,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
22	B27263094	10321871	PUNJAB & SIND BANK	05/11/2011	-	-	7,64,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
23	G80843279	10315912	PUNJAB & SIND BANK	29/09/2011	-	07/03/2018	11,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
24	B58997297	10309902	SYNDICATE BANK	29/09/2011	-	20/09/2012	10,00,00,000	CORPORATE FINANCE BRANCH,6, BHAGWAN DAS ROAD,NEW DELHI, Delhi, India, 110001	No	-
25	G60829579	10313625	PUNJAB & SIND BANK	29/09/2011	-	16/10/2017	11,00,00,000	H BLOCK CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
26	B08732562	10274297	PUNJAB & SIND BANK	26/02/2011	-	-	12,50,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
27	AA5807099	10276461	Bank of India	11/02/2011	-	03/10/2023	10,00,00,000	New Delhi Mid Corporate Branch,37, Shahced Bhagat Singh Marg,New Delhi, Delhi, India, 110001	No	-

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
28	C77510451	10270145	PUNJAB & SIND BANK	03/02/2011	-	25/01/2016	5,00,00,000	H BLOCK, CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
29	C76945195	10270647	PUNJAB & SIND BANK	24/01/2011	-	25/01/2016	5,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
30	C78823689	10233322	PUNJAB & SIND BANK	15/07/2010	-	10/02/2016	2,40,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
31	C82024662	10232897	PUNJAB & SIND BANK	15/07/2010	-	09/03/2016	1,80,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
32	G81057804	10202918	PUNJAB & SIND BANK	29/01/2010	-	07/03/2018	5,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
33	G81058075	10202928	PUNJAB & SIND BANK	29/01/2010	-	07/03/2018	5,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
34	C53894069	10198889	HDFC BANK LIMITED	14/12/2009	-	14/05/2015	27,00,000	HDFC BANK HOUSE SENAPATI BAPAT MARG,LOWER PAREL W,MUMBAI, Maharashtra, India, 400013	No	-
35	A75710863	10191914	Punjab & Sind Bank	17/11/2009	-		1,26,68,00,000	Industrial Finance Branch, P-18/90, Connaught Circus, New Delhi, Delhi, India, 110001	No	-
36	C69011377	10174716	PUNJAB & SIND BANK	05/08/2009	-	23/10/2015	2,18,00,000	H BLOCK,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
37	AB6628510	10174710	PUNJAB & SIND BANK	05/08/2009	-	06/09/2025	6,00,00,000	H BLOCK,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
38	C69013464	10174713	PUNJAB & SIND BANK	05/08/2009	-	23/10/2015	1,52,00,000	H BLOCK,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
39	G81056913	10137716	PUNJAB & SIND BANK	22/12/2008	29/09/2011	07/03/2018	30,69,36,753	INDUSTRIAL FINANCE BRANCH,CONAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
40	C67872275	10137723	PUNJAB & SIND BANK	22/12/2008	-	23/10/2015	4,70,00,000	INDUSTRIAL FINANCE BRANCH,P-18/90, CONNAUGHT CIRCUS, NEW DELHI, Delhi, India, 110001	No	-
41	G81056509	10137724	PUNJAB & SIND BANK	22/12/2008	-	07/03/2018	2,00,00,000	INDUSTRIAL FINANCE BRANCH,P-18/90, CONNAUGHT CIRCUS, NEW DELHI, Delhi, India, 110001	No	-
42	G81057895	10137728	PUNJAB & SIND BANK	22/12/2008	24/01/2011	07/03/2018	11,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
43	G81056418	10137726	PUNJAB & SIND BANK	19/12/2008	-	07/03/2018	35,00,00,000	INDUSTRIAL FINANCE BRANCH,P-18/90, CONNAUGHT CIRCUS, NEW DELHI, Delhi, India, 110001	No	-
44	AB6628745	10134182	PUNJAB & SIND BANK	04/12/2008	26/05/2017	06/09/2025	76,84,00,000	H BLOCK CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
45	G80843493	10118376	PUNJAB & SIND BANK	11/08/2008	10/03/2017	07/03/2018	26,00,00,000	P-18/90,CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
46	C23318249	10110224	PUNJAB & SIND BANK	12/05/2008	18/11/2008	08/09/2014	56,00,00,000	INDUSTRIAL FINANCE BRANCH,P-18/90, CONNAUGHT PLACE, NEW DELHI, Delhi, India, 110001	No	-
47	A73318818	10091111	BANK OF MAHARASHTRA	24/01/2008	-	16/11/2009	7,30,00,000	CHANDNI CHOWK,CHANDNI CHOWK, Delhi, India, 110006	No	-

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
48	B96718713	10087921	Standard Chartered Bank	28/11/2007	-	19/02/2014	1,50,00,000	CREDIT RISK CONTROL,NARAIN MANZIL, 23, BARAKHAMBA ROAD,NEW DELHI, Delhi, India, 110001	No	-
49	G80843162	10067851	PUNJAB & SIND BANK	13/09/2007	-	07/03/2018	3,85,00,000	INDUSTRIAL FINANCE BRANCH,P18/90, CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
50	A35225929	10051703	PUNJAB & SIND BANK	06/02/2007	15/02/2008	-	17,30,00,000	18/90 CONNAUGHT CIRCUS,NEW DELHI,NEW DELHI, Delhi, India, 110001	No	-
51	A11429412	10051704	PUNJAB & SIND BANK	06/02/2007	-	-	7,30,00,000	INDUSTRIAL FINANCE BRANCH,P-18/90, CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
52	G80843220	10031465	PUNJAB & SIND BANK	21/12/2006	-	07/03/2018	3,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
53	G80843774	10031425	PUNJAB & SIND BANK	21/12/2006	-	07/03/2018	3,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
54	G80843741	10031471	PUNJAB & SIND BANK	21/12/2006	-	07/03/2018	3,00,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
55	B22210413	10004515	PUNJAB NATIONAL BANK	29/04/2006	12/09/2006	29/09/2011	1,00,00,000	KATRA MOHAN,CHANDNI CHOWK,NEW DELHI, Delhi, India, 110001	No	-
56	C54990163	10005189	Indian Bank	30/03/2006	-	26/05/2015	41,70,00,000	CHANDNI CHOWK,DELHI, Delhi, India, 110006	No	-
57	C67883637	80000303	PUNJAB AND SIND BANK	16/02/2006	14/03/2006	23/10/2015	42,15,00,000	INDUSTRIAL FINANCE BRANCH,CONNAUGHTN CIRCUS,DELHI, Delhi, India, 110001	No	-
58	A31999444	80041729	Punjab & Sind Bank	21/01/2006	16/02/2006	17/01/2008	3,00,00,000	Industrial Finance Branch,Connaught Circus,New Delhi, Delhi, India, 110001	No	-
59	A97206304	80061163	RAYMOND LTD	11/06/2005	-	26/10/2010	8,00,00,000	PLOT NO. 156/ H.NO. 2, VILLAGE ZADGAON, RATNAGIRI,RATNAGIRI, Maharashtra, India, 400005	No	-
60	A40576282	80000085	PNB	31/05/2005	21/02/2006	27/03/2008	29,00,00,000	Katra Mohan,Chandni Chowk,Delhi, Delhi, India, 110006	No	-
61	B96717160	80007105	Standard Chartered Bank	12/05/2005	22/06/2006	19/02/2014	9,00,00,000	(being security agent acting on behalf of and for,SCB, London) NARAIN MANZIL, 23 BARAKHAMBA ROAD,NEW DELHI, Delhi, India, 110001	No	-
62	Y10145577	90064506	BANK OF PUNJAB LTD.	08/12/2003	-	06/06/2005	11,00,00,000	1907; CHANDNI CHOWK,DELHI, Delhi, India, 110006	No	-
63	Y10145543	90064472	PEPSICO INDIA HOLDINGS PRIVATE LTD.	01/09/2003	-	-	4,86,00,000	3B; S BLOCK; DLF CORPORATE PARK,QUTAB ENCLAVCE,GURGAON, Haryana, India,	No	-
64	C56376270	90064448	PUNJAB NATIONAL BANK	17/06/2003	-	15/06/2015	20,00,00,000	KATRA MOHAN,CHANDNI CHOWK,DELHI, Delhi, India, 110006	No	-
65	G01840206	90064282	ORIENTAL BANK OF COMMERCE	27/11/2001	04/08/2003	29/03/2016	1,00,00,000	CHANDNI CHOWK,DELHI, Delhi, India,	No	-
66	G01839737	90064271	ORIENTAL BANK OF COMMECE	04/10/2001	17/07/2003	29/03/2016	1,00,00,000	CHANDNI CHOWK,DELHI, Delhi, India, 110006	No	-
67	Y10145328	90064257	PUNJAB NATINAL BANK	01/09/2001	-	28/05/2003	6,30,00,000	91; CONNAUGHT PLACE,NEW DELHI, Delhi, India, 110001	No	-
68	G80843006	90064107	PUNJAB & SIND BANK	27/12/1999	23/03/2002	07/03/2018	5,60,00,000	INDUSTRIAL FINANCE BRANCH,B-45/47;	No	-

Sr. No	SRN	Charge Id	Charge Holder Name	Date of Creation	Date of Modification	Date of Satisfaction	Amount	Address	Whether charge registered by other entity	Asset Holder Name
								CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001		
69	A79253373	90063960	PUNJAB & SIND BANK	22/10/1997	29/01/2010		35,00,00,000	H BLOCK,CONAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-
70	G60830049	90063925	PUNJAB & SIND BANK	08/03/1997	26/05/2017	16/10/2017	12,00,00,000	H BLOCK CONNAUGHT CIRCUS,NEW DELHI, Delhi, India, 110001	No	-

Director/Signatory Details

Sr. No	DIN/PAN	Name	Designation	Category	Date of Appointment	Cessation Date	Signatory
1	00014430	SURYAKANT JAIPURIA	Director	Promoter	11/11/1994	-	Yes
2	00043704	VAIBHAV JAIPURIA	Director	Promoter	11/11/1994	-	Yes
3	00299325	SHRIPRIYA JAIPURIA	Director	Promoter	27/09/2008	-	Yes
4	02354463	RAJKUMAR RAMRAKHIYANI	Director	Professional	05/11/2012.	-	Yes
5	06846482	CHAITANYA JAIPURIA	Director	Promoter	20/06/2015	-	Yes
6	09463831	ASHWIN JAIPURIA	Additional Director	Promoter	05/03/2025	-	Yes



सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:—मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध जारी कारण बताओं नोटिस दिनांक 04.08.2025 की पुष्टि किये जाने एवं अभियोजनात्मक कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। बोर्ड मुख्यालय के पत्र संख्या एच-31032/सी-1/सा0-2255/का0ब0नो0-जल/2025 दिनांक 04.08.2025 के माध्यम से परियोजना को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस निर्गत किया गया है। उक्त के अनुपालन में परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 28.11.2025 को किया गया। विस्तृत निरीक्षण आख्या संलग्न है।

आख्यानुसार परियोजना मैसर्स एस0एम0वी0 एजेन्सीज प्रा0लि0, इन्टीग्रेटिड टाउनशिप (जयपुरिया सनराइज ग्रीन्स), एन0एच0-24, नियर ग्राम शाहपुर बम्हेटा, गाजियाबाद के विरुद्ध जारी कारण बताओं नोटिस दिनांक 04.08.2025 की पुष्टि किये जाने एवं Ministry of Corporate Affairs (MCA) से प्राप्त डायरेक्टर की सूची में अंकित डायरेक्टर्स के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्राविधनों के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(अंकित सिंह)
क्षेत्रीय अधिकारी
010

प्रेषक,

सदस्य सचिव,
राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण
उ०प्र०, लखनऊ।

सेवा में,

विशेष सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन,
अनुभाग-7 उ०प्र० शासन।

पत्रांक: 789 पर्या/SEIAA/मा० एन०जी०टी०/OA 165-2025

दिनांक 01 दिसंबर, 2025

विषय मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 165/2025 Kishan Lal & Anr. Versus State of Uttar Pradesh & Ors. में पारित मा० अधिकरण के आदेश दिनांक 24-04-2025 एवं दिनांक 08.11.2025 के अनुपालन के संबंध में।

गहोदय,

कृपया उपर्युक्त विषयक शासन के पत्र संख्या एन०जी०टी०-919/81-7-2025-1994710, दिनांक 28.11.2025 का सन्दर्भ ग्रहण करने का कष्ट करें।

अवगत कराना है कि विषयगत प्रकरण में The U.P. Climate Change Authority Directorate of Environment (SEIAA/SEAC) को प्रतिवादी संख्या 10 तथा The Principle Secretary, Environment Uttar Pradesh Dr. Bhimrao Ambedkar Paryavaran Complex, Vinit Khand - 1, Gomti Nagar, Lucknow को प्रतिवादी संख्या 11 बनाया गया है। प्रश्नगत प्रकरण में उपलब्ध अभिलेखों के आधार पर आख्या तैयार कर आबद्ध स्थायी अधिवक्ता सुश्री प्रियंका स्वामी, मा० एन०जी०टी०, नई दिल्ली को प्रेषित किया गया था।

तत्काल में सुश्री प्रियंका स्वामी, स्थायी अधिवक्ता द्वारा दिनांक 29.11.2025 को ई-मेल के माध्यम से आख्या को अन्तिम रूप प्रदान कराते हुए प्रतिवादी संख्या 10 की ओर से प्रतिशपथ-पत्र का आलेख उपलब्ध कराया गया, जिसे सदस्य सचिव, एस०ई०आइ०ए०के अनुमोदनोपरान्त सुश्री प्रियंका स्वामी, स्थायी अधिवक्ता को ई-मेल दिनांक 01.12.2025 के माध्यम से प्रतिशपथ-पत्र मा० एन०जी०टी० में दाखिल कराये जाने हेतु प्रेषित किया गया जिसकी प्रति संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,

(मनीष गैमेलाल)

सदस्य सचिव

संलग्नक-संयोक्त।

787

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 165/2025**

**IN THE MATTER OF:
KISHAN LAL & ANR.**

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

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3.	Annexure P/2:- True Copy of the Environmental Clearance letter dated 11.06.2018	13-20
4.	Annexure P/3:- True Copy of the Office Memorandum dated 29.06.2010 issued by the MoEF&CC	21

Date:29/11/2025

THROUGH



Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

788

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 165/2025**

IN THE MATTER OF:

KISHAN LAL & ANR.

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 10 , SEIAA, U.P. WITH
AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent denies each and every statement, contention, submission, allegation and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically submitted that all such statements, submissions or averments made by the Appellant which are inconsistent with what is submitted herein are denied in their entirety, save and except those which are specifically and expressly admitted hereinafter. It is further submitted that any omission on the part of the answering Respondent to deny any averment made by the Appellant shall not, in any manner whatsoever, be construed as an admission, nor shall any adverse inference be drawn from such omission.

- 2.** That the Ministry of Environment and Forest, Government of India, by its Notification dated 14.09.2006 (as amended), has made Prior Environmental Clearance a mandatory pre-condition for the establishment or expansion of any project or activity listed in the Schedule appended thereto, including all new projects, all expansions or modernisations crossing the prescribed threshold limits, and any change in the product mix beyond the specified range, the objective being to impose necessary restrictions or prohibitions based on potential environmental impacts.
- 3.** That under the aforesaid Notification, Environmental Clearance for matters falling under Category "A" of the Schedule is required to be obtained from the Central Government in the Ministry of Environment and Forests, whereas clearance for matters falling under Category "B" is to be obtained at the State level from SEIAA, such decision necessarily resting upon the recommendations of a duly constituted SEAC.
- 4.** That SEIAA-UP and SEAC-UP were constituted vide Notification S.O. 2276(E) dated 11.06.2021 and were subsequently reconstituted vide Notification S.O. 3921(E) dated 26.08.2025, both issued by the Ministry of Environment, Forest and Climate Change. The Directorate of Environment, Government of Uttar Pradesh, has been designated to function as the Secretariat for both bodies. All proposals for Prior Environmental Clearance received by SEIAA-UP are processed strictly in accordance with the provisions of the EIA Notification, 2006 (as amended from time to time), wherein the State Level Expert Appraisal Committee (SEAC) is mandated to make categorical recommendations to the

concerned regulatory authority—either for grant of Prior Environmental Clearance with stipulated terms and conditions or otherwise. The State Environment Impact Assessment Authority (SEIAA) bases its final decision on the recommendations of the SEAC

5. It is necessary to mention here that SEIAA-UP issued Environmental Clearance for the Integrated Township "Jaipuria Sunrise Greens," NH-24, near Village Shahpur Bamheta, Ghaziabad, Uttar Pradesh, vide Letter No. 2347/Parya/SEAC/61/2010/AD(Y), dated 30.09.2011, in favour of Col. Ravi Sharma, Executive Vice President, M/s SMV Agencies Pvt. Ltd., 9-B, "Hansalaya," 15 Barakhamba Road, New Delhi-110001. **True Copy of the Environmental Clearance letter dated 30.09.2011 is attached herewith and marked as Annexure P/1.**
6. It is further necessary to mention that SEIAA-UP also issued Environmental Clearance for expansion of the Integrated Township "Jaipuria Sunrise Greens," NH-24, near Village Shahpur Bamheta, Ghaziabad, Uttar Pradesh, vide Letter No. 137/Parya/SEAC/2895/2015, dated 11.06.2018, in favour of Shri Gulshan Kumar Dua, M/s SMV Agencies Pvt. Ltd., 1st Floor, Near Ritu Wears, Jaipuria Sunrise Plaza, Plot No. 12-A, Ahinsa Khand, Ghaziabad, U.P. **True Copy of the Environmental Clearance letter dated 11.06.2018 is attached herewith and marked as Annexure P/2.**
7. That it is most respectfully submitted that with regard to illegal construction, the primary responsibility for its control rests with

the MoEF&CC, the District Administration, and the Uttar Pradesh Pollution Control Board. The State Environment Impact Assessment Authority (SEIAA) is responsible only for ensuring that Environmental Clearances (EC) are granted strictly in accordance with all applicable rules and regulations.

8. That it is most respectfully submitted that SEIAA has evaluated the case while prioritising the best interests of society and natural resources (including rivers) from an environmental standpoint. The approach of SEIAA is not mine-centric but is environmental and social in nature, ensuring that local livelihoods are not adversely affected and that environmental sustainability is maintained under the prevailing circumstances.
9. That SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is confined to assessing the potential environmental impacts of proposed projects and ensuring compliance with applicable laws at the time of granting clearances. The Office Memorandum dated 29.06.2010 issued by the MoEF&CC clearly designates the Regional Offices of the Ministry as the competent authority for post-clearance monitoring, enforcement of compliance, and regulatory inspections. SEIAA, U.P., functions strictly within its jurisdiction and provides necessary inputs to the regulatory authorities as and when required. **True Copy of the Office Memorandum dated 29.06.2010 issued**

by the MoEF&CC is attached herewith and marked as Annexure P/3.

- 10.** That SEIAA, U.P., operates strictly within its jurisdiction and does not have any institutional mechanism to oversee or enforce compliance after the issuance of Environmental Clearances. While the regulatory authority for monitoring projects vests with the MoEF&CC, SEIAA remains committed to extending full cooperation and assistance wherever required. SEIAA has also taken proactive steps within its capacity, including issuing show-cause notices to project proponents where non-compliance has been reported and forwarding such matters to the competent regulatory authorities. SEIAA, U.P., assures this Hon'ble Tribunal of its earnest commitment to upholding environmental laws and addressing all concerns in the interest of environmental protection.
- 11.** That the answering Respondent respectfully submits that it remains at the disposal of this Hon'ble Tribunal and shall abide by and ensure strict compliance with any further orders or directions that may be passed in this matter.

THROUGH

Date:29/11/2025

Place: New Delhi



**Priyanka swami
Advocate**

**Standing Counsel For State of U.P
F-13, Jangpura, New Delhi 110014**

ANNEXURE-1

Ref.No. 2347 Parya/SEAC/ 61 /2010/AD(Y)Date... 30 September, 2011

To,

Col. Ravi Sharma,
Executive Vice President,
M/s S.M.V. Agencies Pvt L.td.
9-B, "Hansalaya" 15, Barakhambha road,
New Delhi-110001

Sub: Regarding the Environmental Clearance for Integrated township "Jaipuria Sunrise Greens", NH-24 near village- Shahpur, Bahmeta, Ghaziabad, U.P.

Dear Sir,

Please refer to your letter dated 25-06-2007, addressed to the Director, Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that:

1. Environmental Clearance is sought for Integrated Township "Jaipuria Sunrise Greens", NH-24, near village- Shahpur, Bahmeta, Ghaziabad, U.P.
2. The total Plot area is 300 Acres. The land measuring 180 Acres has already been acquired and remaining 120 Acres is in the process of acquisition.
3. The DPR designed on 300 acres land has been approved by the Ghaziabad Development Authority, letter dated 29/11/2006.
4. A development agreement has been made between the project proponent and Ghaziabad Development Authority on 13/02/2007.
5. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.

Based on the recommendations of the State Level Expert Appraisal Committee (Meeting held on 29/05/2008) the State Level Environment Impact Assessment Authority (Meeting held on 12/09/2011) has decided to grant the Environmental Clearance to the project proposals as above subject to the effective implementation of the following conditions:

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.

3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree- felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.

24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity
41. High rise buildings should obtain clearance from aviation department or concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.

46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.
59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

71. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.

Specific Conditions :

1. Daily water requirements and waste water generation should be as per the revised water balance submitted by project proponents during the presentation.
2. It shall be ensured that no effluents are discharged out of project premises. A suitable water body shall be created to store the treated effluents during monsoon season.
3. Till such time as a comprehensive plan is not drawn up by the Ghaziabad Development Authority for treatment and disposal of municipal Solid Waste and an approved site available, it shall be the responsibility of the project proponents to ensure that Municipal Solid Wastes are treated and disposed within their premises in accordance to the Municipal Solid Wastes (Management and Handling) Rules, 2000. It should be ensured that any arrangement for this purpose shall be duly authorized by Ghaziabad Development Authority.
4. The conditions laid down in the development agreement dated 13/02/2007 made between G.D.A. and the Project Proponents should be followed.

The Committee also suggested that the matter should be considered in the light of MoEF notification dated 16/11/2011 and referred to government of India and State Government, U.P. under EP Act, 1986 for taking suitable action under law.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled. Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter. This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Nodal Officer, SEIAA, Directorate of Environment, U.P. Lucknow.

(O.P. Varma)

Joint Director Cum Chief Appraisal

798

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

**Shri Gulshan Kumar Dua,
M/s SMV Agencies Pvt.Ltd,
1 floor, Near Ritu Wears,
Jaipuria Sunrise Plaza,
Plot no- 12A, Ahinsa Khand,
Ghaziabad, U.P.**

ANNEXURE-2

Ref. No.....137...../Parya/SEAC/2895/2015

Date: 11/6 May, 2018

Sub: Environmental Clearance for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd, Regarding.

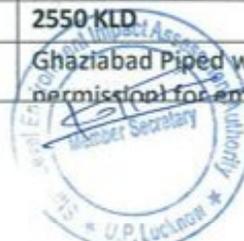
Dear Sir,

Please refer to your application/letters 14-01-2015, 21-07-2015, 18-06-2015, 16-08-2016 & 04-10-2016 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by Shri Raghvendra Singh, authorized representative of project proponent along with their consultant M/s Voyants Solutions Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

A presentation was made by Shri Shashank Varshney, representative of project proponent along with their consultant M/s Eko Pro Engineers Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Expansion of Integrated Township "Jaipuria Sunrise Greens" NH 24, Near Village-Shahpur Bamheta, Ghaziabad, Uttar Pradesh, M/s SMV Agencies Pvt. Ltd.
2. Salient features of the project:

Objective of the Project	INTEGRATE!) TOWNSHIP Complex with institutor al, community Commercial End mixed facilities
Licensed Area	300 Acre; 1214047.5 m ²
Encroachment	20.586 Acre; 153303.88 m ²
Balance Scheme A ea	279.415 Acre 1130143.81 m ²
Master Plan Roads Facilities	47.34 Acre or 192386.63 m ²
Net Area	231.875 Acre Dr 938351.75 m ²
Required Green Ar -a (15% of Net Area)	34.78 Acre or 140163.63 m ²
Green Area Provide d	37.72 Acre or 152848 m ²
Plotted Area	83.7 Acre or: 38718.46 m ²
Area for Group Housing	29.878 Acre < r 120911 m ²
Area for LIG/EWS Flats	6.19 Acre or: 5050 m ²
Institutional/service s/Communib Area	86412 m ²
Commercial area	43367 m ²
Kiosk Area	730 m ²
Internal Roads	67.435 Acre
Total Water Requirement	2550 KLD
Source of Water	Ghaziabad Piped water supply; Borewells (with CGWA permission) for emergency use



Wastewater Generation (90% o" total	2300 KLD
STP Capacity	1047 KLD + 5 00 KLD + 450 KLD
Solid Waste Management	It will be segregated into biodegradable, recyclable and others components; md composting/disposal will be ensured into municipal bins. Separate bins for biodegradable waste and recyclable waste will be
Rainwater Harvesting	Would be provided by individual project owners
Total Electrical Requirement	29MVA
Use of Solar energy	Solar lighting for common areas and solar water heaters
Soil Excavation	Not significant
CSR Activity	2% of total project cost Education, health care and village development
No Development Zone/ Eco-sensitive Zone	Project area does not fall in buffer zone of any such area. Nearest protected area is Okhla Bird Sanctuary located more than 20 Kms from the site.

3. The project is covered under category 8 "b" of EIA notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24/12/2016 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 17/05/2018 & 29/05/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

General Conditions:

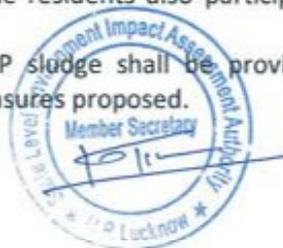
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.



14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.



35. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.



56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. Treated waste water shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste water management shall be ZLD.
2. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
3. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
4. The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.
5. The project proponent shall submit within the next 3 months the details of estimated construction



- waste generated during the construction period and its management plan.
6. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
 7. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
 8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
 9. The project proponent shall install micro solar power plants, Toilets in nearby villages, public place or school from CSR fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
 10. Separate rain water harvesting arrangements should be provided in all individual plots and that should be followed as per Govt. norms. The condition should be in added in the sale deed.
 11. Construction and maintenance for covered storm water Drain/disposal from the project site to existing Nala shall be done by the project proponent after taking the permission from the competent authority.
 12. 5% area of the total plot area shall be made available for the water body development including the peripheral green belt.
 13. AAQMS during the development activities and be submitted alongwith the compliance report.
 14. Provision of parking should be restricted to ECS as required under Development Authority bye-laws.
 15. Provision of setback on all sides should be made as per Development Authority bye-laws.
 16. Copy of all NOCs from different Departments shall be obtained prior to start of construction.
 17. Necessary planning for any anticipated expansion should be incorporated in present design in view of structural stability.
 18. An underground water reservoir shall be planned within the premises for storage of rain water.
 19. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2000 (as amended). Municipal solid waste management plan alongwith list of identified vendors should be submitted before the occupancy.
 20. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt.
 21. Required no of trees should be proposed @ 01 tree/80 sqm, submit plan. Delete neem tree plantation from the plan.
 22. Project falling with in norm area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.
 23. Criteria/ norms provided by competent Authority regarding the seismic zone be followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
 24. For the treatment for total sewage, a full-fledged STP is to be provided with 20% more capacity than waste water generated during operation phase. 100% waste water is to be treated in captive STP conforming to prescribed standards of receiving body for designated use. Monitoring of STP to be done daily till its stabilization.
 25. Dual plumbing should be adopted. Recycling of water as proposed shall be undertaken with regular testing and monitoring of treated water.
 26. Dedicated power supply for STPs is to be ensured during operation. Sludge of STP is to be used in-house as manure and surplus manure should be managed by giving it to end users. STP shall be suitably located nearest to back side boundary with shortest out let. Operation and the



- maintenance cost of the STP shall also be informed along with the compliance of the E-waste and municipal solid waste disposal.
27. Total cost of the project is Rs. 671 Crore. Corporate Social Responsibility (CSR) plan along with budgetary provision amounting to 2% of the total project cost (Rs. 13.42 Cr.) proposals phase wise work to be executed shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith six monthly compliance reports. Details of work executed till now should be submitted alongwith the photographs.
 28. LEDs should be used in all common areas and corridors. 100% solar lighting is to be provided in the open areas/ stairs cases.
 29. All entry/exit point should be bell mouth shaped.
 30. To discharge excess treated waste water into public drainage system, permission from the competent authority to be taken prior to any discharge.
 31. 100 % provision of Rain Water Harvesting is to be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB.
 32. Height of the stack should be provided based on combined DG sets capacity and be 6 mt higher than the tallest building. Necessary permission should be sought prior to operation of DG sets.
 33. Post project monitoring for air, water (surface + ground), Stack noise of D.G. sets, STP to be carried out as CPCB Guidelines.
 34. Crèche to be provided during the construction/operation phase.
 35. LIG & EWS housing to be provided as per U.P. Govt. Orders and building bye laws.
 36. Provision of separate room for senior citizen with proper amenities shall be made.
 37. Protection shall be provided on the windows of the high rise flats for security of residents.
 38. Unless and until all the environmental issues are sorted out the occupancy will be restricted and would be only allowed after achieving the Permission from the competent authority.
 39. The project proponent shall ensure that the project site does not attract/infringe any buffer zone of no activity identified/declared under law.
 40. For any extraction of ground water, prior permission from CGWB shall be taken.
 41. Sprinkler to be used for curing and quenching and ready mix concrete may be used for construction.
 42. Possibilities of use of treated waste water for irrigation purposes should be explored. Drip irrigation should be tried upto extent possible. No fresh water will be used for irrigation purpose.
 43. Mobile toilets, safe drinking water facility, sanitation facility and eco friendly fuels etc. Shall be made available to the temporary residents/workers at the project site including the proper treatment and the disposal of the wastes.

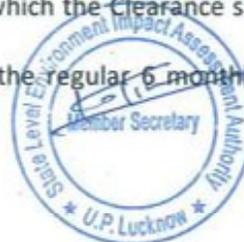
No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site in not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 2, 4, 5 & 6 given in E.C. letter within 3 months, falling which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding



general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No..... /Parya/SEAC/2895/2018 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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By Speed Post

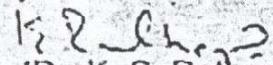
J-11013/5/2009-IA,II
Govt. of India
Ministry of Environment and Forests
IA Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of those projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala II B Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrak, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No: 24-25, Sector 31A, Dakshin Marg, Chandigarh 160002